

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-531(PB)/2017

IN THE MATTER OF:

State Bank of India

... Applicant/Petitioner

Vs.

ARGL Limited

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner/Applicant: Ms. Misha, Mr. Vaijayant Paliwal & Mr. Shantanu
Chaturvedi, Advocates

For the Respondent Mr. Puneet Singh Bindra and Mr. Sanjiv Chaudhary,
Advocates

ORDER

Learned counsel for the respondent states that he would not file any reply and matter be heard on the basis of the averments made in the petition itself. He further states that he has no instruction to oppose the admission of this petition.

Arguments heard. Order reserved.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet